

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION No.93/2022(WZ)**

Nadeem Altaf Chowdhary & Ors

---Applicants

Vs

MPCB & Ors

---Respondents

**Report on behalf of Respondent Nos.1 & 2 -Maharashtra
Pollution Control Board.**

1. The instant application is filed, to suspend the operation of Respondent No.3 i.e. M/s.Punjabi Ghasitaram Halwai (Pvt) Ltd, located at G.Ghasitaram Estate , Jasmine Mill Road, Mahim (East) , Mumbai and Consent to operate dated 28/1/2022 granted to Respondent No.3 for failure to shift its fuel pattern from Bhatti to clean fuel as LPG and CNG etc.
2. In the said matter, the Hon'ble NGT vide order dated 20/10/2022 directed the Maharashtra Pollution Control Board to submit a report after visit to the spot , as to what is the level of pollution as alleged and why action was not taken despite the violation of condition of Consent to operate.
3. In view of the complaint received from the applicant dated 6/10/2022 regarding air pollution nuisance and in compliance

of this Hon'ble Tribunal order dated 20/10/2022 , the officials of the Respondent -Board have carried out visit to the Respondent No.3 unit at the aforesaid site on 31/10/2022, 9/11/2022 and 25/11/2022 and accordingly submitting its report as under:

i) The officials of the Respondent -Board at Mumbai have carried out visit on 31/10/2022 to the Respondent No.3 unit at the aforesaid site and following are the observation:

a) The applicant building namely Diamond Apartment is located adjacent to Respondent No.3 and distance from briquette fired and diesel fired boiler/TFH from the said building is near about 50 mtrs . Another complaint's bldg. of Dr.Baliga Nag is located beyond 12 mtrs wide road and distance from boilers/TFH to said building is about 30 mtrs.

b) Respondent No.3 have provided ETP consisting of primary and tertiary system for treatment of effluent generation from their process.

c) The Respondent No.3 have installed 2 nos of briquette fired boilers , one briquette fired TFH with common stack of height 12 mtrs approx.

with dust collector followed by wet scrubber provided as air pollution control system. During the visit one briquette fired boiler and one TFH were found in operation , however wet scrubber was not found in operation and also they have installed one LDO fired boiler with stack height of 11 mtrs approx. which is frequently operated as reported by the Respondent representative.

- d) Respondent No.3 have not provided sampling arrangements to stacks like port hole, ladder, platform etc.
 - e) Respondent No.3 have provided 6 nos of LPG fired burner and 20 nos of kettles on steam boiler / TFH for preparation of sweet.
- ii) In view of the above non-compliances the Respondent -Board has issued proposed Directions under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 to the Respondent No.3 vide letter dated 3/11/2022 and directed as to why their existing activity shall not be closed down and why the competent authorities shall not be directed to disconnect water and electricity supply for closing down the activity.

- iii) Thereafter, the official of the Respondent -Board at Mumbai has carried out stack monitoring at the Respondent No.3 unit on 9/11/2022 and observed that the unit was found in operation, one briquette fired boiler and TFH were found in operation with common stack height of 12 mtrs and they have provided sampling arrangements for the same. Dust collector and wet scrubber were found in operation. Stack monitoring was carried out for parameters TPM and SO₂. The stack monitoring results shows that values of TPM and SO₂ are within the consented limits.
- iv) In order to verify the factual status of the Respondent No.3 unit , the official of the Respondent -Board at Mumbai has once again visited to the Respondent No.3 unit on 25/11/2022 and observed that Respondent No.3 have applied for amendment in consent vide UAN No.0000009603 dated 9/11/2022 to incorporate 2 nos of briquette fired boilers , one briquette fired TFH with common stack (24 feet) and one LDO fired boiler with stack height of 22 feet with dust collector followed by wet scrubber provided as air pollution control system. The Respondent No.3 informed that they have applied for PNG connectivity to M/s.Mahanagar Gas on 18/10/2022. Mahanagar Gas vide reply dated 23/11/2022 informed that they will plan for PNG connectivity in future as development of the area by local authorities will enable MGL to extend PNG network towards their location. During the visit wet scrubber was found in operation etc. Copies of the letter

dated 23/11/2022 of MGL and visit report dated 25/11/2022 are enclosed herewith and marked as an **Annexure- I and Annexure-II.**

v) The Respondent-Board has given an opportunity of personal hearing to the Respondent No.3 on 29/11/2022 and accordingly issued Conditional Directions vide letter dated 29/11/2022 to the Respondent No.3 and directed as follow:

- a. To operate continuously dust collector followed by wet scrubber as air pollution control system provided to boiler and Thermic Fluid Heater , during the operation of the plant to avoid any air pollution nuisance in the vicinity.
- b. To change existing fuel pattern to clean fuel i.e. LPG/PNG of existing LDO fired boiler, Briquette fired Thermic Fluid Heater and Boiler as and when provided PNG by Mahanagar Gas Ltd as per undertaking submitted by the Respondent No.3.
- c. To submit Bank Guarantee of Rs.1,00,000/- towards compliance of the conditional directions.
- d. In view of the non-compliance the Respondent -Board has forfeited Bank Guarantee submitted by Respondent No.3 amounting to Rs. 50,000/- dated 1/11/2022.

A copy of the conditional directions dated 29/11/2022 is enclosed herewith and marked as an **Annexure-III**

4. The Respondent-Board has amended Consent to operate in orange category vide letter dated 30/11/2022 which is valid upto 30/6/2025 subject to certain terms and conditions. It is one of the condition is to provide 3 nos of Steam Boiler and 1 no of Thermic Fluid Heater. A copy of the amended Consent to operate dated 30/11/2022 is enclosed herewith and marked as an **Annexure-IV**.
5. The Respondent-No.3 has submitted Bank Guarantee amounting to Rs.1 lakh which is valid upto 30/9/2025 and Respondent Board has also forfeited the Bank Guarantee amounting to Rs. 50,000/- on 1/12/2022 towards non-compliances. Since the exact timeline has not been mentioned by the MGL, the Respondent Board will monitor the performance of the unit.

For and on behalf of
Maharashtra Pollution Control
Board



(Sanjay Bhosale)
Regional Officer - Mumbai

Place: Mumbai
Date: 2/12/2022



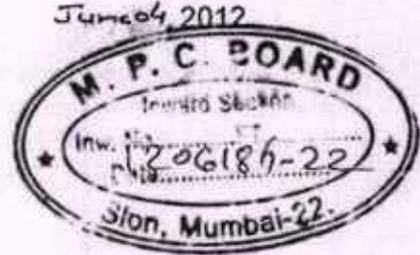
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

F.No.B-29012/1/2012/ESS

1540

To,

The Chairman,
Maharashtra State Pollution Control Board
Kalpataru Point, 3rd & 4th Floor Sion Matunga Scheme,
Road No. 8 Opp. Cine Planet Cinema Near Sion Circle,
Sion (East) Mumbai - 400022, Maharashtra



Sub: Directions under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974, regarding Classification of Industries into Red/Orange & Green Category

Whereas, amongst others, under Section 16 (b) of the Water Act 1974, one of the functions of the Central Board is to co-ordinate the activities of the State Boards

Whereas, under Section 16(c) of the Water Act 1974, one of the functions of the Central Board is to provide technical assistance to the State Board

Whereas, it has been brought into notice of the Central Board, that the SPCBs/PCCs are following different criteria for classification of industries into red, green & orange category. This classification is being used by the SPCBs/PCCs for issuance of Consents to industries and inventorization of industries

Whereas, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries held on August 31, 2010 and a Working Group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industries falling under the Red, Green & Orange category to bring uniformity in classification of industries across the country.

Whereas, the report prepared by the Working group was discussed in the 57th Conference of Chairmen & Member Secretaries of SPCBs/PCCs held in Delhi on 15.09.2011, where in some modifications were proposed.

Whereas, the final Report of the Working Group has been prepared, envisaging the suggestions/observations made in the 57th Conference of Chairmen/ Member Secretaries of SPCBs/PCCs

Now, therefore, in exercise of the powers delegated to the Chairman, Central Board, under Section 18(1)(b) of the Water Act , 1974, the following Directions are issued for compliance:

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/Tel. : 43102030, फ़ैक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल/e-mail : cpcb@nic.in वेबसाइट/Website : www.cpcb.nic.in

JD (PAM)

AST may 11 see by
20/6/12

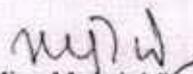
Urgent

For ESS

20/06/12

- (a) To maintain uniformity in categorization of industries as red, green and orange, the SPCBs/PCCs shall adopt the list as given at Table 7.3, 7.4 & 7.5 in the enclosed report, for grant of Consent, inventorization of industries in red, green & orange category and other related activities
- (b) The SPCBs/PCCs shall revise the list of red, green and orange category of industries available with them based on the criteria specified in the enclosed report in their State/UT and submit the same to CPCB within 90 days of receipt of this letter. A hard copy as well as soft copy of the same shall be submitted

The report on action taken for compliance of the Directions shall be submitted to CPCB within one month of the receipt of these Directions


(Mira Mehri)
Chairperson

List of Orange category units

Sl No.	List of Industries
1	Almirah , Grill Manufacturing
2	Aluminium and copper extraction from scrap using oil fired furnace
3	Automobile servicing, repairing and painting (excluding only fuel dispensing)
4	Ayurvedic and Homeopathic medicine
5	Bakery & confectionery units with production capacity > 1 tpd]
6	Biaxially oriented PP film alongwith metalising operation
7	Brickfields (excluding fly ash brick manufacturing using lime process)
8	Building & construction projects more than 20,000 Sq mtr built up area
9	Cashew nut processing
10	Chanachur and laddoo from puffed and beaten rice(muri and chira)using husk fired oven
11	Chilling plant, cold storage and Ice making
12	Coffee seed processing
13	Coke briquetting (sun drying)
14	Cotton spinning and weaving (medium and large scale)
15	Cutting, sizing and polishing of marble stones
16	Dairy and dairy products (small scale) (capital investment on plant & machinery < ₹ 1 crore)
17	Dal Mills
18	DG Set of capacity >1 MVA but < 5 MVA)
19	Digital printing on PVC cloth
20	Dismantling of rolling stocks(wagons/coaches)
21	Dry cell battery (excluding manufacturing of electrodes) & assembling & charging of acid lead battery in micro scale[< ₹ 25 lakhs]
22	Emery powder(fine dust of sand) manufacturing
23	Engineering and fabrication units (With investment on Plant & Machineries < ₹ 10 Crores)
24	Excavation of sand from the river bed(excluding manual excavation)
25	Facility of handling ,storage and transportation of food grains in bulk.
26	Fertiliser (granulation and formulation only)
27	Fish feed, poultry feed and cattle feed
28	Fish processing and packaging (excluding chilling of fish)
29	Foam manufacturing
30	Food & food processing including fruits & vegetable processing
31	Forging of ferrous & non-ferrous metal (using oil or gas fired boilers)
32	Formulation/palletization of camphor tablets, naphthalene balls from camphor/naphthalene powders
33	Glass, ceramic, earthen potteries and tile manufacturing using oil or gas fired kiln,Coating on glasses using cerium fluoride,magnesium fluoride etc.
34	Glue from starch (physical mixing)



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No.B-29012/ESS(CPA)/2015-16/

March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs / PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

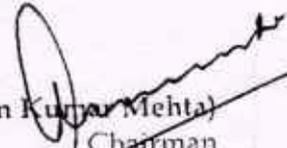
'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष / Tel : 43102030, फॉक्स / Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल / e-mail : cpcb@nic.in, 4/5, Website : www.cpcb.nic.in

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.


(Arun Kumar Mehta)
Chairman
7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,
Ministry of Micro, Small and Medium Entrepreneurs
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary ,
Ministry of Heavy Industries
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
Ministry of New and Renewable Energy
Block-14, CGO Complex,
Lodhi Road, New Delhi-110 003,
5. The Advisor(CP Division)
Ministry of Environment ,Forests and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
6. All Zonal Offices of CPCB

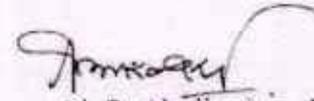

(A. B. Aklkar) 7.3.16
Member Secretary

Table G-3 : Final List of Orange Category of Industrial Sectors

Final Sl. No.	Orgnl S.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised category	Remarks
1.	20	Dismantling of rolling stocks (wagons/ coaches)	--	--	--	15	--	15	10	41.67	O-O	Emissions of dust and generation of waste oils take place during dismantling. Air pollution & HW generation scores (15+10=25) are normalized to 100.
2.	5	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)	20	--	20	15	--	15	--	43.75	O-O	
3.	10	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
4.	23	Coated electrode manufacturing	15	0	15	20	0	20	0	43.75	G-O	Preparation of core wire / rod, preparation of dry mix, preparation of wet mix, application of coating by extrusion, haking of coated electrodes
5.	24	Compact disc computer floppy and cassette manufacturing / Reel manufacturing	15	0	15	20	0	20	0	43.75	G-O	Generates waste-water and process emissions.
6.	24	Flakes from rejected PET bottle	20	-	20	15	-	15	-	43.75	R-O	Normal water & air pollutions are generated.
7.	30	Food and food processing including fruits and vegetable processing	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
8.	40	Jute processing without dyeing	20	--	20	15	--	15	--	43.75	O-O	CPCB has notified standards for this category. Both air and water pollutions are generated.
9.	56	Manufacturing of silica gel	15	0	15	20	0	20	0	43.75	G-O	Waste-waters containing TDS and emissions of H ₂ SO ₄ are generated.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 25505928
 Fax: 22640345
 Website: <http://mpcb.gov.in>
 Email: romumbai@mpcb.gov.in



Kalpataru Point, 1st floor,
 Opp. PVR Theatre, Sion (E),
 Mumbai-400022
 ,Maharashtra

ORANGE/S.S.I

No:- Format 1.0/RO/UAN No.0000009603/2211000065

Date: 30/11/2022

To,
PUNJABI GHASITARAM HALWAI (P) LTD
 G. Ghasitaram Estate, Jasmine Mill Road,
 Mahim East, Mumbai 400017



Your Service is Our Duty

Sub: Amendment in Combine Consent to operate under ORANGE Category

- Ref:**
- Existing consent to operate vide No. Format 1.0/BO/RO-Mumbai/UAN No. 125772/R-2201001283 dated 28/01/2022 valid up to 30/06/2025
 - Your application for amendment in consent to operate UAN No. MPCB-CONSENT_AMMENDMENT-0000009603

Your application No.MPCB-CONSENT_AMMENDMENT-0000009603 Dated 09.11.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 30/06/2025
- The capital investment of the project is Rs.2.5276 Crs. (As per C.A Certificate submitted by industry)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	SWEET MEAT	58	MT/M
2	SALT MEAT	14.8	MT/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	02.0	As per Schedule - I	Recycle & reuse Maximum extend remaining send into drainage line provided by MCGM



Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	00.50	As per Schedule - I	Recycle & reuse Maximum extend remaining send into drainage line provided by MCGM

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S1	Steam Boiler (Briquette)	1	As per Schedule -II
2	S1	Steam Boiler (Briquette)	1	As per Schedule -II
3	S1	Thermic Fluid heater (Briquette)	1	As per Schedule -II
4	S2	Boiler (LDO)	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Treatment plant Sludge	2	Kg/M	Composting	Send to MCGM

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1		0	--NA--	NA	NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Consent No. No. Format 1.0/BO/RO-Mumbai/UAN No. 125772/R-2201001283 dated 28/01/2022 valid up to 30/06/2025
11. The applicant shall dismantled the one Briquette fired Boiler within 3 month period as per your application for amendment in Consent to operate.
12. Industry shall change existing fuel pattern to clean fuel i.e. LPG/PNG of exiting LDO fired boiler, Briquette fired Thermic Fluid Heater & Boiler as and when provided PNG by Mahanagar Gas Limited as per undertaking submitted by you.
13. Industry shall comply the directions issued by Board vide No. MPCB/ID/2211290001 dated 29/11/2022.
14. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



For and on behalf of the
Maharashtra Pollution Control Board.

Sanjay R. Bhosale
Sanjay R. Bhosale
Regional Officer Mumbai

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	45000.00	TXN2201002830	24/01/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 2.00 CMD consisting of Primary (Collection tank, Equalization tank), Tertiary (Dual media filter), Sludge treatment (Sludge drying bed) for the treatment of 02.0 CMD of trade effluent.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10

- C) The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged into MCGM sewerage after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 00.50 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 30
3	COD	Not to exceed 100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged into MCGM sewerage after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	2.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/prop osed	Stack Height(In mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
S1	Steam Boiler	Dust Collector followed by Scrubber	7.38	Briquette 600 Kg/Day	0.06	TPM	100 Mg/Nm ³
						SO2	0.72 Kg/Day
S1	Steam Boiler	Dust Collector followed by Scrubber			0.06	TPM	100 Mg/Nm ³
						SO2	0.72 Kg/Day
S1	Thermic Fluid Heater	Dust Collector followed by Scrubber			0.06	TPM	100 Mg/Nm ³
						SO2	0.72 Kg/Day
1	Steam Boiler	Dust Collector followed by Scrubber	6.76	LDO 50 Lit/Day	1.8	TPM	100 Mg/Nm ³
						SO2	1.8 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)	
Total Particulate Matter	Not to exceed	100 mg/ Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III
Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C20/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C20/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. The applicant shall maintain good housekeeping.
4. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
5. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
6. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
8. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
9. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
10. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
11. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
12. The PP shall provide personal protection equipment as per norms of Factory Act 1948
13. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
14. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

15. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
16. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
18. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
19. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
20. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
21. The industry should not cause any nuisance in surrounding area.
22. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
23. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
24. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
25. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
26. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

27. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
28. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
29. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
30. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
31. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
32. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



For and on behalf of the
Maharashtra Pollution Control Board.


Sanjay R. Bhosale
Regional Officer Mumbai

MAHARASHTRA POLLUTION CONTROL BOARD
Sub-Regional Office, Mumbai-1

Ph :- (022)-24015269

e-mail :-

sromumbai1@mpcb.gov.in

Website :- <http://mpcb.gov.in>



First Floor, Kalpataru Point,
Sion Circle, Sion(E),
Mumbai- 400 022.

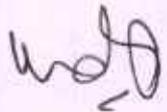
Date: 31/10/2022

Visit Report

- 1) Name & Address of Industry : M/s. Punjabi Ghasitaram Halwai (P.) Ltd.
G. Ghasitaram Estate, Jasmine
Mill Road, Mahim (E), Mumbai-17.
- 2) Type of Industry : Sweet.
- 3) Person Contacted : Kunal Bajaj. (info@ghasitaram.in)
- 4) Phone Number : 9821061918.
- 5) Consent Status : Valid upto 30/06/2025.
- 6) Observation :
 - 1) Site is visited in ref. of OA-93 of 2022 (U2) Pune, Nadeem Akhtar Chaudhary & Ors. Verse Maharashtra Pollution Control Board & Ors. in the matter of air pollution due to M/s. Punjabi Ghasitaram Halwai (P) Ltd, Mahim (E), Mumbai.
 - 2) The complainant's building of Diamond Apartment is located adjacent to M/s. Punjabi Ghasitaram Halwai (P) Ltd, A distance from Briquette fired & diesel fired Boiler/TFH from the said building is near about 50 mtrs. Another complainant's building of Dr. Baliga Nage is located beyond 12 mtrs wide road & distance from Boilers/TFH to said building is about 30 mtrs.
 - 3) Firm has obtained consent from Board vide dt. 28/01/2022 for mfg. of Sweet Meat - 58 MT/M & Salt Meat - 14.8 MT/M which is valid upto 30/06/2025.

(P.T.O.)

- 2) They have provided ETP consist of Primary & tertiary system for treatment of effluent generation from their process.
- 3) They have installed 02 Nos. Briquette fired Boilers (one is not operational permanently as reported by representative), one briquette fired ~~for~~ T.F.H with common stack height 12 mtrs approx., dust collector & wet scrubber provided as APCs.
During visit one Briquette fired Boiler & one T.F.H. were found in operation, However wet scrubber was not found in operation.
Also they have installed one LDO fired Boiler with stack height 11 mtrs. approx, which is frequently operated as reported by representative.
- 6) They have not provided sampling arrangement for stacks line post here, ladder, platform etc.
- 4) They have provided 06 Nos. LPG fired burners & 20 Nos. Kettles on steam Boiler / T.F.H. for preparation of sweet.
- 5) They have not submitted B.G. of Rs. 50,000/- towards consent condition..


(Kunal Bajaj)

31/10/2022


(D.V. Phatre)
F.O. M.I.


(T. N. Yadav.)
SRO M.I

MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	(022)- 24016239	
Fax :	(022)- 24015269	
Email :	romumbai@mpcb.gov.in	
Visit At :	http://mpcb.gov.in	
		Kalpataru Point, 1 st floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022

No: MPCB/ROM/PD/TB - 2211030001 "Your Service is our Duty"

Date: 03 /11/2022

To,
 M/s. Punjabi Ghasitaram Halwai (P) Ltd.
 G. Ghasitaram Estate, Jasmine Mill Road,
 Mahim (E), Mumbai 400017,

Sub: Proposed directions u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981

- Ref: 1. Consent to operate granted by the Board
 2. Compliant received against your industry on 06/10/2022
 3. Visit of Board Official to your site on 31/10/2022.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to operate to your industry at the aforesaid site, subject to certain terms & conditions, which is valid up to 30/06/2025. AND WHEREAS, it is obligatory on your part to comply with the consent conditions scrupulously.

AND WHEREAS, it is also obligatory on your part to provide adequate pollution control devices, so as to achieve the standards prescribed in the Consent to operate.

AND WHEREAS, Board officials visited your unit vide reference 2 above & SRO Mumbai- I has reported following non-compliance;

1. You have installed 02 nos. briquette fired boilers & one briquette fired TFH with common stack of height 12 mtrs approx. with dust collector followed by wet scrubber, However You have not incorporated the consent to operate for the same.
2. As per consent condition you have to change fuel pattern of exiting LDO fired boiler from LDO to clean fuel. You have not changed the same.
3. You have provided dust collector followed by wet scrubber provided as APCS to furnace, However, at the time visit wet scrubber not in operation & fumes are being discharged into environment & creating nuisance to nearby residents.
4. You have not provided sampling arrangement to furnace stacks like port hole, platform, ladder etc.
5. You have not submitted BG of Rs. 50000/- as per consent condition.

AND WHEREAS, this shows your negligent attitude towards compliance of provision of environmental enactments.

- NOW THEREFORE**, following directions are issued to your industry as to –
- 1) Why your existing activity shall not be closed down?
 - 2) Why the competent authorities shall not be directed to disconnect water & electricity supply for closing down activity.

Your reply shall reach this office from the receipt of these directions within a period of 7 days, failing which, appropriate action will be initiated against your industry, which please note.

For and on behalf of
Maharashtra Pollution Control Board



(S. R. Bhosale)
Regional Officer, Mumbai

Copy submitted to:-

1. Asst. Secretary (Tech.), MPC Board, Sion, Mumbai – for information.

Copy to:

- 1) Sub Regional Officer, MPC Board, Mumbai -I- He is directed to serve copy of direction to industry, take necessary follow-up towards compliance of the direction and submit Action taken report.
- 2) Master File.

MAHARASHTRA POLLUTION CONTROL BOARD

Sub-Regional Office, Mumbai-1

Ph :- (022)-24015269

e-mail :-

sromumbai1@mpcb.gov.in

Website :- <http://mpcb.gov.in>First Floor, Kalpataru Point,
Sion Circle, Sion(E),
Mumbai- 400 022.

Date: 09/11/2022

Visit Report

- 1) Name & Address of Industry : M/s. Punjabi Ghasitararam Halwai (P) Ltd
G. Ghasitararam Estate, Jasmine
Mill Road, Mahim (E), Mumbai-19
- 2) Type of Industry : Sweet
- 3) Person Contacted : Kunal Bajaj
- 4) Phone Number : 982106718
- 5) Consent Status : Valid upto 30/06/2025
- 6) Observation

1) During visit firm was found in operation & engaged in mfg. of Sweet meat & salt meat.

2) They have provided ETP consist of Primary & tertiary system, the same was found in operation at time of visit.

ETP outlet sample collected for analysis.

3) During visit one Briquette fired boiler & T.F.H. were found in operation with common stack height 12 mtr, & they have provided sampling arrangement for the same, hence stack monitoring is carried out.

4) They have submitted B.G. of Rs. 50000/- towards consent condition.

5) During visit dust collector & wet scrubber were found in operation.

9/11/22
(Kunal Bajaj)

(D. V. Patil)
F.O.M.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-67195031 Email : icclab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Central Laboratory Central Laboratory, Maharashtra Pollution Control Board, "Nirmal Bhavan", P-3, MIDC Industrial Area, Mahape, Navi Mumbai- 400 710
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Report Outward No.: MPCB/CLab/Source Emission/22-23/11/50
 Date: 21/11/2022 12:05 PM

Analysis Report-Air (Source Emission)
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Client/Industry/location Name & Address
Punjabi Ghasitaram Halwai (P) Ltd. G3 Bakery/confectionery/sweets products (with production capacity <1tpd (with gas or electrical oven)

Sample Details	
Field Sample ID :	BR-0034039
Laboratory Sample Code :	MPCB/CLab/STK/22-23/120
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Mumbai I (Shri. Darshan Mhatre) (SRO-Mumbai I)
Seal No. :	218
Type of Industry / Location details :	Orange
Sample Collected On :	Nov 9 2022 04:30:00:00PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	SO ₂	3	mg/m ³	
2	Total Particulate Matter	8	mg/Nm ³	

Report Type: final

Report generated on: 21/11/2022 11:51 AM

Complied by: Archana Lendait

Approved by: Mr Kishor Gawankar

Reviewed on Date: 21/11/2022 12:05 PM

Reviewed by: Mr Kishor Gawankar

Dr Vishwajeet R Thakur
 I/c Senior Scientific Officer,
 Central Laboratory,
 MPCB, Navi Mumbai.

* Electronic report does not require signature



MAHANAGAR
GAS

MAHANAGAR GAS LIMITED

To,

23.11.2022

Punjabi Ghasitaram Halwai Pvt. Ltd.-

G. Ghasitaram Estate,

Jasmine Mill Road, Mahim (E),

Mumbai - 400017



Dear Sir,

Sub:- Application for Industrial Connection for PNG

Reference:- Your letter dated 18.10.2022

Thank you for communicating your continued interest in MGL PNG connection to your factory in Mahim East.

The existing network is nearly 2.5km from your location based on road connectivity. MGL team will plan for PNG connectivity in near future as development of the area by local authorities will enable MGL to extend PNG network towards your location. However exact timeline cannot be communicated at present for PNG connectivity.

We will intimate you once the work is started by MGL.

Yours Sincerely

Mahanagar Gas Ltd.

SROI
n.g
25/11/22

MAHARASHTRA POLLUTION CONTROL BOARD

Sub-Regional Office, Mumbai-1

Ph :- (022)-24015269

e-mail :-

sromumbai1@mpcb.gov.in

Website :- <http://mpcb.gov.in>



First Floor, Kalpataru Point,

Sion Circle, Sion(E),

Mumbai- 400 022.

Date: 25/11/2022

Visit Report

- 1) Name & Address of Industry : M/s Punjabi Ghasitaran Malwai P. Ltd.
G. Ghasitaran Estate,
Jasmine Mill Road, Malim (E),
Mumbai-19.
- 2) Type of Industry : Sweet.
- 3) Person Contacted : Kunal Bajaj.
- 4) Phone Number : -
- 5) Consent Status : valid upto. 30/06/2025. Applied for
- 6) Observation : amendment.

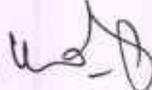
→ Visited to firm for verification of reply submitted by firm dtd. 11/11/2022 on proposed direction vide dtd. 03/11/2022. During visit, following observations are made:-

- 1) They have applied amendment in consent vide UAN No. 0000009503. dtd. 09/11/2022. for incorporate of 02 Nos. of briquette fired boilers, one briquette fired TFH with common stack (24 feet) & one LDO fired boiler with stack height 22 feet, with dust collector followed by wet scrubber provided by APCs.
- 2) They have provided one LDO fired boiler which is used only in case of emergency, they have applied for PNG connectivity to M/s. Mahanagar Gas Ltd. vide dtd. 18/10/2022 & M/s. Mahanagar Gas Ltd. is replied on application dtd. 23/11/2022 (letter attached) & reported that, MGL team

(P.1.0.)

will plan for PNG connectivity in future as development of the area by local authorities will enable MGL to extend PNG network towards their location.

- 3) Quoting visit wet scrubber way found in operation.
- 4) they have provided sampling arrangement to stalk's. (Port Hole, Platform, ladder etc)
- 5) they have submitted B. G. of Rs 50,000/- towards consent condition.


(Kunal Bajaj.)


(D.V. Mhatre)
FO. M1

MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	(022)- 25505928	
Fax :	(022)- 25505926	
Email :	romumbai@mpcb.gov.in	
Visit At :	http://mpcb.gov.in	
		Kalpataru Point, 1 st floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022

"Your Service is our Duty"

No: MPCB/ROM/ ID - 22/1290001

Date: 29/11/2022

To

M/s. Punjabi Ghasitaram Halwai (P) Ltd.
G. Ghasitaram Estate, Jasmine Mill Road,
Mahim (E), Mumbai 400017,

Sub: Conditional Directions under section 31A of the Air (P&CP) Act, 1981.

- Ref:**
1. Consent to operate granted by the Board on 28/01/2022
 2. Compliant received against your industry on 06/10/2022
 3. Visit of Board Official to your site on 31/10/2022.
 4. Proposed direction issued on 03/11/2022
 5. Reply submitted by Industry on 09/11/2022
 6. Visit of Officials of Board on 09/11/2022 & 25/11/2022
 7. Personal Hearing extended to you on 29/11/2022.

We refer to the proposed direction issued by Board vide letter dated 03/11/2022, your reply dated 09/11/2022 and visit of the officials of the board at Mumbai at your site on 31/10/2022, 09/11/2022 & 25/11/2022 followed by personal hearing extended to you on 29/11/2022.

During the course of personal hearing, your reply dated 09/11/2022 & status report submitted by SRO Mumbai-I were taken on record. Considering your reply and status report, following conditional directions are issued for necessary compliance.

1. You shall operate continuously dust collector followed by wet scrubber as air pollution control system provided to Boiler & Thermic Fluid Heater, during operation of the plant to avoid any air pollution nuisance in the vicinity.
2. You shall change existing fuel pattern to clean fuel i.e. LPG/PNG of exiting LDO fired boiler, Briquette fired Thermic Fluid Heater & Boiler as and when provided PNG by Mahanagar Gas Limited as per undertaking submitted by you.
3. You shall submit additional Bank Guarantee of Rs 1,00,000/- towards compliance of the above conditions in favor of Regional Officer, Mumbai within 10 days period from the receipt of these directions.

In case of your failure to comply with the above directions the Board will have no option then issue appropriate action against you which please note.

For & on behalf of MPC Board


(S.R. Bhosale)

Regional Officer, Mumbai

Copy submitted to:-

Asst. Secretary (Tech.), MPC Board, Sion, Mumbai – for information.

Copy to:

- 1) Bank Manager, Saraswat Co-Op Bank Limited: - You are requested to forfeit the Bank Guarantee of Rs. 50,000/- vide NO. 026422000001724 dated 01-11-2022 valid up to 31/10/2027.
- 2) Sub Regional Officer, MPC Board, Mumbai -I- He is directed to serve copies of direction to industry & keep necessarily follow up.